

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 4
(IB)1462/ND/2019
IA/458(ND)2021

IN THE MATTER OF:

Royale Resinex Pvt. Ltd. ... Applicant/Petitioner

Vs

Greotech Telecom Technologies Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 02.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the IRP : Mr. R.K. Gupta, Ms. Swaralipi Deb Roy, Advocates

ORDER

IA-458/ND/2021:

Application filed by Deemed Resolution Professional seeking extension of CIRP period of 90 days from expiry of 180 days. Mr. Gupta, Learned Counsel states that CoC in its 3rd meeting held on 28.12.2020 deliberated the issue at Agenda Item No. 7 and passed Resolution by 100% voting share by the sole CoC Member being Bank of Baroda advising to file appropriate application for extension of CIRP. The copy of minutes and voting sheet is annexed with the application. Considering the submission made and documents on record, we allow the application, thereby extending the CIRP period for further 90 days from 27.01.2021 being the expiry of 180 days. Application is **allowed and disposed** of in terms of above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

